IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDER ABAD BENCH

AT HYDERABAD.

O.A.No.262/97.

Date of decision: December 14,1998.

Between:

Or.W.L.Barwad.

Applicant.

and

- The Union of India, represented by its Secretary, Ministry of Agricultude, Department of Agriculture, Krishi Bhavan, New Delhi - 110 001.
- 2. The Director General, ICAR, Krishi Bhavan, New Delhi 110 001.
- 3. The Director, Indian Grassland & Fodder Research Institute, Jhansi, U.P. 284 003.

Respondents.

Counsel for the applicant: Sri S.Ramakrishna Rao

Counsel for the respondents: Sri Kota Bhaskara Rao

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parame'shwar, Member (J)

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B.A.262/1997.

(by Hon'ble Sri R. Rangarajan, Member (A)

Heard Sri S.Ramakrishna Rao for the applicant and Sri D.Rangayya for Sri K.Bhaskara Reo for the Respondents.

The applicant in this D.A., is a Senior Scientist (Entomology), National Research Centre on Sorghum, Rajendranagar, Hyderabad. He was transfered to Sirsa (Haryana) by Order No.F.15/(E.2)7/87 Per.II dated 23.2.1988 (Annexure III Page 12 to the O.A.). The applicant submits that he has not received the transfer order but the respondents submit that not only the transfer order was issued to him but he was also relieved on 26.2.1988. Be that at it may, The applicant submits that on the basis of the Telex message dated 9.4.1988 received from I.C.A.R., New Delni he obeyed the transfer order and joined at Sirsa on 11.4.1988. The applicant herein submits that he is entitled for treating the period from 1.3 1988 to as duty which is alleged to have been treated as unaut/ absence by the Indian Council of Agricultural Resear/ New Delhi (Annexure VI Page 16 to the 0.A.)d/2 1.12 which was conveyed to him by the Indian Grassland a Fodder Research Institute, Jhansi by letter No. PF.5(dated 2.12.1996(Annexure VII page 17 to the 0.A).

The learned counsel for the applicant submits that the period from 1-3-1988 to 10-4-1988 was treated as unauthorised absence and it was conveyed to the applicant on 2.12.1996. It is stated that the applicant had filed 0.A.756/91 comprising of number of reliefs. However, the applicant was directed to file a separate 0.A., for each relief and hence this 0.A has been filed for the relief of treating the period from 1.3.1988 to 10.4.1988 as duty at Jhansi. This 0.A., has been filed in this Tribunal as the applicant was working at Hyderabad by the time of filing the 0.A.

The O.A., is filed to quash the confidential order dated 21.12.1988 of ICAR treating the pariod from 1.3.1988 to 10.4.1988 as a unauthorised absence which was illegally made confidential in nature without serving the copy of the same on the applicant till date but was produced before the Hon'ble Tribunal on 6.6.1994 along with the counter in O.A.No.756/91 disposed of on 20.6.1994 with consequential benefit of pay and salary for the said period with interest at 24% per annum from the due date till payment and for costs of Rs.4,000/-.

It is not possible to pass any orders on the basis of this reply unless the duty list of the applicant is made available to us. The applicant submits that the white the had performed the duties from 1.3.1988 to 10.4.1988

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Telex Message dated 9.4.1988. Hence, treating the said period as unauthorised absence is not only erroneous but also unjustified in the eye of law.

He submits that the period from 1.3.1988 to 10.4.1988 at Jhani should be treated as duty but not in any other manner.

This Bench will find it very difficult to appreciate the facts of the case as no duty list Even if the duty list is produced, the question is produced. whethy / where the applicant had performed such duties during has the de holes the said period/and it is a factual verification of the records to be verified on the basis of the duty Such a verification has to be made by a senior appropriate authority of the Department In our opinion, no adjudibut not by this Tribunal. necessary in this case cation on the basis of law is available (but only the adjudication on the basis of the facts available on If the facts prove that the applicant had performed duties during the said period on the basis of the verification made by a senior appropriate Authority of the Indian Council of Agricultural Research shall be treated as on duty then the period /as duty and not in any other manner. If the said period cannot be treated as duty, the reasons should be made known to the applicant in writing by a speaking order. In that case, ix

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that period i.e., 1.3.1988 to 10.4.1988 should be debited to his leave account so that the said period will not be treated as a unaithorised absence leading to Departmental action by the respondents.

The above directions in our opinion will meet the @nds of justice in the present case for the reasons mentioned above. Hence the following directions are given:

- i) An appropriate senior officer of the Indian Council of Agricultural Research working under the 2nd Respondent should be nominated for examining the "Duty List" of the applicant and also the duties performed by him at Jhansi during the period from 1.3.1988 to 10.4.1988;
- ii) that if that Officer comes to the conclusion that the applicant had performed the duties during the period from 10.3.1988 to 10.4.1988 that period should treated as on duty and should not be debited to his leave account and he should be paid fully his pay and allowances for the said period
- iii) that in case the said Office/comes to the conclusion that the applicant had not performed the duties during the said the period, then he Lahould, give/a detailed speaking order and it should be communicated to the applicant through the 2nd respondent and in such a case

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whatever the applicant has to be granted/leave available to his credit and the pay and allowances shall be paid to him in accordance with the rules in force.

- iv) that time for compliance is three months from the date of receipt of a copy of this order f and
 - v) that there will be no order as to costs.

With the above directions, the O.A., is disposed of without costs.

B.S.JAI PARAMESHUAR,

R.RANGARAJAN

Member (A)

Date: 14-12-1998

Dictated in open Court.

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II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND .

THE HOW'ELE SHRI B.S.JAI PARAMESWAR :

14/12/08 DATED:

ORDER JUDGMENT

MAYRA-/C-P-No-

in

262 OA.NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO DRDER AS JO COSTS

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फेन्द्रोय प्रशासनिक अधिकरण Central Administrative Tribunal श्रेषण / DESPATCH

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